

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 300 OF 2016 &
IA NO. 624 OF 2016**

Dated: 23rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Indian Wind Power Association (IWPA) ...Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R.2

ORDER

Admit. Issue notice. Ms. Ranjitha Ramachandran takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 05.04.2017. Dasti, in addition, is permitted.

List the matter on **05.04.2017**. In the meantime, learned counsel for the respondents may file reply on or before 21.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 08.03.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh